

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 116**

**C.P.(IB) No.225/Chd/Hry/2021**

**IN THE MATTER OF:**

**IDBI Bank Ltd.**

...

**Petitioner**

**Versus**

**Vikram Bhawanishankar Sharma**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Dharam Paul Garg, Advocate.

**For the Respondent-  
Personal Guarantor** : Mr. Vipul Joshi, Advocate.

**ORDER**

The learned counsel for the RP is directed to take steps to ensure RP to file fresh Authorization for Assignment. Week days' time is granted to the learned counsel for the RP to file fresh AFA.

Heard the submissions made by the counsels present at the time of the hearing of the matter. At the request of the counsels, present matter now stands posted to 15.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**